

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SR MEDISERVICES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SR MEDISERVICES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	30/12/2015
3.	Authority under which corporate debtor is incorporated / registered	RoC-Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74900TN2015PTC103470
5.	Address of the registered office and principal office (if any) of corporate debtor	Old No. 37, New No 83, Razack Garden Main Road, MMDA Colony, Arumbakkam, Chennai Chennai TN 600106 IN
6.	Insolvency commencement date in respect of corporate debtor	04.10.2021 (Email communication received on 05.10.2021)
7.	Estimated date of closure of insolvency resolution process	03.04.2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	KANNAN SAMBASIVAM REGD. NO. IBBI/IPA001/IP-P00755/2017-2018/11287
9.	Address and e-mail of the interim resolution professional, as registered with the Board	“Skyline Castle” 27, Abdul Razack Street, Saidapet, Chennai – 600015 eMail: charitarthkannan@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	“Skyline Castle” 27, Abdul Razack Street, Saidapet, Chennai – 600015 eMail: charitarthkannan@gmail.com
11.	Last date for submission of claims	19.10.2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) - NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A 1. 2. 3.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link:.....NIL Physical Address:.....

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the SR MEDISERVICES PRIVATE LIMITED on 04.10.2021.

The creditors of SR MEDISERVICES PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 19.10.2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional

 

5th October, 2021 @ Chennai.